

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 11 of 2014 in
I.A. No. 124 of 2014 in
DFR No. 279 OF 2014

Dated : 16th October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Power Co. of Karnataka Ltd. & Ors. ...Review Petitioner (s)
Versus.
M/s Himatsingka Seide Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shodhan Babu

Counsel for the respondent (s) : Mr. Siddharth Bawa for R-1
Mr. P.K. Bhalla for R-2

ORDER

We have heard the learned counsel for the parties. Both the Respondents have filed their Reply after serving copy on the other side. The learned counsel for the Petitioner seeks some more time to file Rejoinder and he is permitted to file Rejoinder submissions on or before 10.11.2014 after serving copy on the other side.

Post the matter on **10.11.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Pr/js